

b ITEM NO.9

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M K HANJURA

Criminal Appeal

No(s). 1448/2014

LUXMI NARAIN SHUKLA & ANR

Appellant(s)

VERSUS

STATE OF U.P

Respondent(s)

Date : 21/08/2015 This appeal was called on for hearing today.

For Appellant(s)

Ms. Saumya Mehrotra, Adv.
Mr. Bhargava V. Desai, Adv.

For Respondent(s)

Ms. Pragati Neekhara, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the respondent has stated that he does
not need to file the additional documents. This is taken on record.

The learned counsel for the appellants shall be at liberty to
file the additional documents within a period of four
weeks

whereafter no further extension shall be allowed.

List again on 16.11.2015.

(M K HANJURA)
Registrar

MG

Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2015.08.24
09:58:13 SCT
Reason: